

ITEM NO.4 Court 6 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30001/2017

(Arising out of impugned final judgment and order dated 25-08-2017
in WPC No.7649/2015 passed by the High Court Of Delhi At New Delhi)

SUNNY ABRAHAM

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 126390/2018 - STAY APPLICATION)

Date : 11-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Shanker Raju, Adv.
Mr. Aditya Ranjan, AOR

For Respondent(s) Mr. Jayant K Sud, Ld ASG
Mr. Arijit Prasad, Sr Adv
Mr. Rupesh Kumar, Adv.
Mr. Niranjana Singh, Adv
Ms. Aakansha Kaul, Adv
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master